

SHRI Y. B. CHAVAN : As far as his views are concerned, I do not agree with Justice Hegde also. (*Interruption.*)

श्री प्रताप सिंह (शिमला) : उपाध्यक्ष महोदय, मेरा प्वाइन्ट ऑफ़ वार्डर है। आप जानते हैं कि हिमाचल प्रदेश एक यूनियन टैरिटरी है, उसका सीधा सम्बन्ध होम मिनिस्ट्री से है, केन्द्रीय सरकार से है। आज वहाँ पर ला एण्ड आर्डर की हालत बहुत खराब हो गई है, हिमाचल प्रदेश के एक लाख कर्मचारी स्ट्राइक पर चले गये हैं—इस सरकार की गलती की वजह से ...

MR. DEPUTY-SPEAKER : What are you talking about ? This is no point of order.

13.25

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K. R.V. RAO) : I beg to lay on the Table:—

(1) A copy of the Annual Report of the National Institute for training in Industrial Engineering, Bombay, for the year 1968-69. [*Placed in Library. See No. LT-2832/70*]

(2) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training for the year 1967-68. [*Placed in Library. See No. LT-2833/70*]

PAPERS UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : On behalf of Dr. Karan Singh, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) (i) Review by the Government on the working of the Ashoka Hotels Limited, New Delhi, for the year 1968-69.

(ii) Annual Report of the Ashoka Hotels Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) (i) Review by the Government on the working of the Janpath Hotels Limited, New Delhi, for the year 1968-69.

(ii) Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2834/70*]

ASSAM REORGANISATION (MEGHALAYA) (ELECTIONS TO THE PROVISIONAL LEGISLATIVE ASSEMBLY) RULES, 1970 ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : On behalf of Shri V. C. Shukla, I beg to lay on the Table —

(1) A copy of the Assam Reorganisation (Meghalaya) (Elections to the Provisional Legislative Assembly) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 394 in Gazette of India dated the 2nd March, 1970, under sub-section(2) of section 77 of the Assam Reorganisation (Meghalaya) Act, 1969. [*Placed in Library. See No. LT-2835/70*]

(2) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) G.S.R. 52 (Hindi and English versions) published in Gazette of India dated the 10th January, 1970.

(ii) G.S.R. 53 (Hindi and English versions) published in Gazette of India dated the 10th January, 1970.